Preventive Det

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DISPLACED PERSONS (CLAIMS) SUPPLEMENTARY BILL

The Minister of Rehabilitation (Shri A. P. Jain): I beg to move for leave to introduce a Bill to provide for the continuance of certain proceedings pending under the Displaced Persons (Claims) Act, 1950, and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the continuance of certain proceedings pending under the Displaced Persons (Claims) Act. 1950, and for matters connected therewith."

The motion was adopted.

Shri A. P. Jain: I introduce the Bill

MOTION RE: WORKING OF THE PREVENTIVE DETENTION ACT—(contd.)

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Dr. Katju on the 21st December 1953:

"That the report on the working of the Preventive Detention Act. 1950, during the period 30th September. 1952 to 30th September. 1953, be taken into consideration."

The House will also further consider the amendments moved by Shri Raghubir Sahai and Shri M. S. Gurupadaswamy on the 21st December, 1953

The Minister of Home Affairs and States (Dr. Katju): Mr. Speaker Sir, I had just begun yesterday when the House rose for the day. I do not want to take much time of the House, and leaving aside or ignoring the very kind references which have been made to me by almost all my hon. friends, and particularly by Shri Frank Anthony, on the opposite side, and which require no answer at all, I should like to deal with the few constructive points that have been raised

There was a complaint made in a very innocent and childlike manner. what is the existing situation, we do not know it, the Home Minister has said nothing. I refuse to believe this sort of professions of ignorance. The newspapers are full of what is happening day after day. The latest and the new device that was adopted was called in Calcutta by the euphemistic phrase 'ghirao'. The 'ghirao' was not a sort of stay-in strike, but it was a strike for the purpose of preventing people from coming out. The result of that strike was one only, that members of the Calcutta Corporation were compelled to remain in their room till 2 o'clock at night; and the same thing happened in numerous and factories.

When I went to Travancore, the other day, I was told that the students had, in connection with their Union, resolved to picket the colleges, and were marching in numbers to prevent classes being held. My hon, friend Shrimati Renu Chakravartty had very innocently said, well, I find from your statement that this Act is being used for suppressing labour, strikes, demand for wages and bonuses. I say with confidence that this was really not a very fair way of dealing with me. There have been no such cases.

I told you the case in which it should have been used, but owing to the moderation of the State Government, was not used. I have got before me here the judgment of the High Court in that case. There was some sort of a guarrel or a dispute about wages or something like that. secretary of a colliery union in the Manbhum district went to the house of the poor wife of the manager, and according to the High Court Judgment, this is what he told that lady. Mrs. Pratima Banerjee. He told her that he was thinking of having her husband killed. This is violence, this is not embracing.

Shri T. K. Chaudhuri (Berhampore): Is the hon. Minister referring to a case...... Mr. Speaker: Order, order.

Dr. Katju: I am reading from the High Court judgment. If the hon. Member and the House so desire, I shall place a copy of this judgment on the Table of the House. This is dated August 1953. It is a very recent affair.

"He had told her that he was thinking of having her husband killed, but out of sympathy for her he was desisted from so doing, and he further said that as she was young and her vermilion would be washed off, he was taking pity on her. He also added that she should warn her husband to yield to his dictates and that if her husband would not act according to his wishes and directions, he would have him killed wherever and whenever he would find him."

I would not take up the time of the House by reading the next page. The prosecution case, after some such things, extended over a period of about twelve months; this gentleman held a meeting of the workers, because he thought that the workers were being tortured and that they could not suffer these totures any longer. He held a meeting of the workers at midnight, and he told them, that they should go and kill the manager the next day. The State Government either had no intelligence or were moderate. The next morning, at 10 o'clock, while this poor young manhe was 35, not a ripe age, because Shrimati Renu Chakravartty referred to other cases also-had gone down a mine, had come up and walking on the road, fifty of workers fell upon him, and cut him to pieces. There is the judgment of the High Court. The sessions judge tried.....

Shri S. S. More (Sholapur): May I interrupt the hon. Minister.....

Several Hon. Members: No, no.

Mr. Speaker: Order, order. Let there be no interference.

Shri S. S. More: It is a case under the Indian Penal Code (Interruptions).

Working of the

Mr. Speaker: Order, order. hon. Minister is making out a case according to his lines. Let there be no interruptions, and let him be heard patiently.

Shri K. K. Basu (Diamond Harbour): Dr. Katju stated that it took place three years back. What is the use of distorting the facts? If he has got the guts, let him say.....(Interruptions).

Mr. Speaker: Order, order.

Dr. Katju: This incident is of the date 28th April 1952. The Sessions Judge tried the case and gave his judgment on the 22nd April 1953this year. The High Court decided the case on the 26th August 1953. All these facts were proved and the High Court sentenced.....

Shri H. N. Mukerjee (Calcutta North-East): Is that an argument for preventive detention?

Mr. Speaker: Order, order.

Dr. Katju: What I am saying is this, that the Preventive Detention Act is intended for such cases. If this man, the man who incited, if in his case preventive detention had been put into force and he had been detained, then this murder would not have happened and there would not have been a widow and there would not have been three fatherless children. Please remember, the High Court has sentenced this man to imprisonment for life-the inciter. The High Court has sentenced many others to life imprisonment and three men to death. (Interruptions). What is this preventive detention for? It is for the purpose of preventing crime ...

Shri H. N. Mukerjee: You have failed to administer your criminal law. Is that what you admit?

Mr. Speaker: Let there be no questions and cross questions. I think the purpose will be better served by not interfering and not having a running

nation?

Chakravartty

Working of the Preventive Detention Act Shrimati

Renu

(Basirhat): What about cross-exami-

reply and comment. If they really have a case, their case will be supported better by hearing patiently what the hon. Minister has to say and then find out whatever reply they have to give on proper occasion, not now.

Dr. N. B. Khare (Gwalior): He is also provoking, Sir.

Dr. Katju: Mr. Speaker, I am sometimes interrupted by gentlemen who are not familiar with these things.

. Now, as I said, it is not the intention of the State Governments, nor of the Central Government, that this Act should be used lightly or should be used as a matter of course. The very number of cases in which it was utilised would show that it has been used with extreme moderation, I only refer to this case because thought Shrimati Renu Chakravartty said that all the labour workers were angels, they were all very very softhearted men and they were engaged in all their normal activities, and when we put somebody in jail or detention, they were there.

The second case was this. Oh. there was the usual argument, the copy-book argument, about shamefulness of detention without trial, and all that. I do not understand this. I am talking now as a lawyer. What is detention without trial? I go to the jails on inspection visits. I have been doing it for the last five years. In every jail I find undertrials, under detention 500 awaiting trial. Now, here I say with confidence that this Preventive Detention Act under the wisdom of Parliament has provided a method of trial. You remember all that. The moment a man is arrested, the State Government is bound to hand him over the grounds of detention. is given the legal advice to submit his answer. There is the Advisory Board and that Advisory Board judges, sits, sends for him, sends for anybody whom he may mention, looks into all the papers and gives a decision.

Dr. Katju: The case lasts than two months. Ordinarily, if you go into other cases where the police takes cognisance, arrests, no bail is given. The case may be a case of dacoity, may be of murder, may be cheating. The man remains in custody for 8 months, 6 months, 12 months, awaiting trial. Which better? This one or that one? (Interruptions). I would ask my hon. friends to consider this. This is not a matter of joking. I would rather

prefer it. (Interruption.)

The very fact that the Advisory Boards have been responsible, very seriously, is shown by the number of cases in which they had intervened. My hon. friend said this: well, let us say, the total number of cases were 800. They said the Advisory Boards have intervened in about 300. And the argument was: Oh, all this was zabardasthi, and the poor Advisory Boards had to come to their rescue! But I would ask them to consider the ordinary law courts. A man is arrested, put up on a charge of murder, remains in detention for about 12 months, comes before the Sessions Judge and is acquitted. Very well-12 months. Or the Sessions Judge convicts. I have got these figures. In Uttar Pradesh, out of 100 appeals, 33 per cent. are allowed in full. Now. please remember what happens. That is a case in which the man has been, as an undertrial, under detention for nearly 12 months or 8 months, till the sessions trial opens. He is an undertrial after the Sessions Judge's judgment. It is the High Court which comes to his rescue, because it is in human nature to err. The State Government get some information in their possession; they think it is reliable. In the interests of public safety, they take action under the Preventive Detention Act and the matter immediately comes before the Advisory Board. If the Advisory Board thinks that it is not

[Dr. Katju]

substantial or it is not sufficiently 'Release him'. If grave, they say: they think that it is sufficiently grave, then the man goes to jail and remains, for what period? One year. This is simply raising up a bogey of detention without trial and something being done in contravention of the fundamental rights India and so on and so forth. I can go on in that manner-being a lawyer -for three days. But let us look at The facts are, I suggest the facts. to you, that last year.....

Shri Nambiar (Mayuram): You were put in jail. You know it.

Dr. Katju: It is very difficult to restrain you.

I say last year, Parliament in wisdom, thought of all possible devices to secure two objects: one, to take measures so that safety and order in India might not be jeopardized; on the other hand, they steps to see that the person detained -his case-was examined at earliest possible moment by a judicial tribunal, which had all the materials before it. What more do you want? Just as in a police case or a complaint matter, the matter goes before the Magistrate. He says there is a prima facie case. He commits the man. The Sessions Judge tries the case after 8 months, 6 months or 5 months and either acquits or releases him, or not. You are not so much concerned with the fact of detention as you are concerned as to whether the detenu has or has not got a speedy remedy and an early occasion to put forward his view of the case. I do submit, Sir, that that has been provided under the existing Act.

Then I was rather hauled over the court—they are becoming very fashionable—saying: 'Oh, look at the Home Minister. He was guilty of almost contempt of court. He referred to the Supreme Court in terms of levity'. As I said, I have spent most of my life in the law courts. There is no one in this Parliament more

anxious and, I tell you, more punctilious, in his references, his esteem, his respect, his reverence for the judiciary in India-be it the court of a Munsif or be it the highest court, the Supreme Court of India-than myself. But there is another fundamental principle and that fundamental principle is that when a judgment is once delivered, it is open to public criticism. You must criticise it, in a respectful manner. No Judge can say, be he a Munsif or a Magistrate or be he a Judge of the Supreme Court. 'My judgment is sacrosanct. Do not mention it. If you mention it, mention it in Biblical terms-entitled to no error'. And what did I say? said I have got the judgment.-I do not want to take your time. The Supreme Court has said: 'Our jurisdiction is very limited. We can only see into the charge, what is called the ground for detention'. 'And, if we come to the conclusion, that out of 12 grounds enumerated, there one ground which is somewhat scure, somewhat hazy, somewhat vague, then we are not going to consider the 11 grounds at all; we concentrate on the 12th ground and wewill give the detenu the benefit of holding that his detention was under that vague and obscure ground and we will release him.' Now, if this matter comes under criticism—it is not my criticism,—I make no comment on it-the learned Judges themselves have said that. So far as I am told this is not a unanimous judgment. There is, I understand, a minority judgment and a learned Judge said in the Supreme Court, 'weare really going too far'. Frank Anthony with great zeal saidhe read a passage from the judgment -that.....

2 P.M.

Shri Frank Anthony (Nominated—Anglo-Indians): Here is the Judgment.

Dr. Katju: I have got it here also. He said that the Chief Justice of India is reported to have said that he was greatly distressed. What did

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happen in that case? There was a charge-sheet. Many grounds of detention were enumerated. The detenu was put under arrest on the 10th March. There was something flowing from the previous events which continued and there was a meeting held on the 11th March. I believe, by mistake, in enumerating grounds, the meeting of the which March. in objectionable. speeches were delivered, the incident about the 11th March was also made. Please listen to me. When it was argued before the Supreme Court, the Attorney-General said that it was more a historical narrative and it was not of any importance. Chief Justice agreed with the Attorney-General. My hon, friend did not read the following lines; he only read the distressing portion.

Shri Frank Anthony: On a point of personal explanation Sir, I did not try to mislead the House at all. I only quoted a categorical statement by the Chief Justice that, in spite of repeated admonitions by the Supreme Court with regard to the liberty of the individual, it is distressing to find that such matters are dealt with in a casual and careless manner.

Dr. Katju: My hon, friend read this statement. It is there. But, I do not understand why he did not read what followed, namely, this was the ground to which the Chief Justice objected. But, I say, what is the ground. It is not that the charge is obscure. In the various States there are people who are not very clever draftsmen.

I have not really much to say now. My hon, colleague the Deputy Minister has said all that could be said and other Members here also have said. I say in conclusion one sentence. So far as the principles of the Bill are concerned, this Parliament is committed to them. So far as the other fundamental thing is concerned, namely, whether there should be detention without trial or not, the Constitution is committed to it. When the Constitution was framed—please remember that it does not go back to

half a century or a century, it was framed only in 1949-everybody knew what the state of affairs in India was therefore the constitution makers, in spite of their anxiety for the freedom of the individual and the various rights and privileges and the four fundamental freedoms, liberately inserted this and Parliament has been year after year passing this Act. And, the only thing that the House has got to see now is, has this Act been worked well, has been worked in a bona fide manner and is there any necessity for continuing it for another year; and......

Shri Nambiar: No, no.

Dr. Katju: You may say, 'No': but I say that it is our point of view that the Preventive Detention Act should continue for at least one year more. I hinted that next year you may have to consider whether it should be extended.

An Hon. Member: Chew it down.

Dr. Katju: If you behave in this manner, I do not know what Parliament will have to do.

Sir, I have nothing more to say.

Mr. Speaker: I shall first put to the vote of the House the amendments. There are two amendments.

Dr. Lanka Sundaram (Visakhapatnam): Sir, I think, it would appear, that the Opposition would like to divide on the amendment of Mr. Gurupadaswamy.

Mr. Speaker: After I put it to the vote, the occasion for division may arise. If one of the amendments is carried, I am inclined to think that the other will automatically fall through and the occasion for division will be on the main motion.

Dr. Lanks Sundaram: Sir, it is a well known convention that the Opposition's substantive amendment is first taken up; we don't want to record our votes on the general motion.

Working of the Preventive Detention Act

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[2-11 P.M.

Mr. Speaker: Then I shall put to vote first the amendment of Shri-Gurupadaswamy.

The question is:

That in the motion, the following be added at the end:—

"and having considered the same, this House is of opinion that there is no sufficient justification for continuing the Act upto the specified period."

House divided: Ayes, 90; Noes, 285.

AYES

Division No. 5

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Achalu, Shri Ajit Singh, Shri Amin, Dr. Amjad Ali, Shri Anthony, Shri Frank Bagdi, Shri Magan Lal Bahadur Singh, Shri Barrow, Shri Basu, Shri K. K. Bhawani Singh, Shri Boovaraghasamy, Shri Buchhikotaiah, Shri Chakravartty, Shrimati Renu Chatterjea, Shri Tushar · Chattopadhyaya, Shri Chaudhuri, Shri T. K. -Chowdary, Shri C. R. Chowdhury, Shri N. B. Damodaran, Shri N. P. Das, Shri B. C. Das, Shri Sarangadhar Deo, Shri R. N. S. Deogam, Shri Deshpande, Shri V. G. Gam Malludora, Shri · Gidwani, Shri Giridhari Bhoi, Shri Gowd, Shri Y. Gadilingana

Jayaraman, Shri Jena, Shri Lakshmidhar Kachiroyar, Shri Kandasamy, Shri Kelappan, Shri Khardekar, Shri Khare, Dr. N. B. Kripalani, Shri J. B. Krishna, Shri M. R. Krishnaswami, Dr. Lal Singh, Sardar Mahata, Shri B. Majhi, Shri Chaitan Muscarene, Kumari Annic Mehta, Shri J. R. Menon, Shri Damodara Missir, Shri V. More, Shri S. S. Mukerjee, Shri H. N. Muniswamy, Shri . Naidu, Shri N. R. Nair, Shri N. Sreekantan

Nanadas, Shri Narasimham, Shri S. V. L. Nayar, Shri V. P. Pandey, Dr. Natabar Patnaik, Shri U. C. Punnoose, Shri Raghavachari, Shri

Nambiar, Shri

Barman, Shri

Raghavaiah, Shri Ramaswami, Shri M. D. Ramaswami, Shri M. D. Ramaswam Singh, Babu Randaman Singh, Shri Rao, Shri P. Subba Rao, Shri Vittal Razmi, Shri S. K. Reddi, Shri Madhao Reddy, Shri Bawara Rishang Keishing, Shri Saha, Shri Meghnad Sen, Shri R. C.

Sen, Shri R. C.
Shah, Shrimati Kamlendu Mati
Shakuntala, Shrimati
Shastri, Shri B. D.
Singh, Shri G. S.
Singh, Shri R. N.
Sinha, Thakur J. K.
Subrahmanyam, Shri K.
Subrahmanyam, Shri T.
Sundaram, Dr. Lanka
Swami, Shri Sivamurthi
Swamy, Shri N. R. M.
Trivedi, Shri U. M.

Vallatharas, Shri

Veeraswamy, Shri

Velayudhan, Shri

Verma, Shri Ramji

Waghmare, Shri

NOES

Abdullabhai, Mulla Abdus Satter, Shri Achal Singh, Seth Achint Ram, Lala Achuthan, Shri Agarawal, Shri H. L. Agarwal, Shri M. L. Agarwal, Shri S. N. Akarpuri, Sardar Alagesan, Shri Altekar, Shri Alva, Shri Joachim Amrit Kaur, Rajkumari Ansari, Dr. Asthana, Shri Ayyangar, Shri M. A. Azad, Maulana Belmiki, Shri

Gupta, Shri S. C.

Hukam Singh, Sardar

Gurupadaswamy, Shri M. S.

Barupal, Shri P. L. Basappa, Shri Basu, Shri A. K. Bhagat, Shri B. R. Bhakta Darshan, Shri Bhandari, Shri Bharati, Shri G. S. Bhargava, Pandit Thakur Das Bhatkar, Shri Bhatt, Shri C. Bhawanji, Shri Bheekha Bhai, Shri Bhonsle, Shri J. K. Bidari, Shri Birbal Singh, Shri Bogawat, Shri

Bose, Shri P. C.

Brajeshwar Prasad, Shri Brohmo-Choudhury, Shri Chandak, Shri Chandrasekhar, Shrimati Charak, Shri Chatterjee, Dr. Susilranjan Chaturvedi, Shri Chavda, Shri Chinaria, Shri Chouudhri, Shri M. Shaffee Dabhi, Shri Damar, Shri Das, Dr. M. M. Das, Shri B. Das, Shri B. K. Das, Shri Beli Ram Das, Shri K. K.

Das, Shri N. T.

**The name of Shri Tulsidas Kilachand has been excluded from the Division Lists under the orders of the Speaker as the member subsequently intimated that ha wanted to remain neutral.

Das, Shri Ramananda Das, Shri S. N. Deb, Shri S. C. Deshmukh, Shri C. D. Deshmukh Shri, K. G. Deshpande, Shri G. H. Dholakia, Shri Dhusiya, Shri Diwan, Shri R. S. Dube, Shri Mulchand Dube, Shri U. S. Dubey, Shri R. G. Dutta, Shri S. K. Dwivedi, Shri D. P. Dwivedi, Shri M. L. Bbenezer, Dr. Blayaperumal, Shri Fotedar, Pandit Gadgil, Shri Gandhi, Shri Feroze Gandhi, Shri M. M. -Gandhi, Shri V. B. Ganpati Ram, Shri Garg, Shri R. P. -Gautam, Shri C. D. Chose, Shri S. M. Gulam Qader, Shri Giri, Shri V. V. Gohain, Shri Gopi Ram, Shri Gounder, Shri K. P. Gounder, Shri K. S. Govind Das, Seth Gupta, Shri Badshah Hari Mohan, Dr. Hazarika, Shri J. N. Heda, Shri Hem Raj, Shri Hembrom, Shri Hyder Husein, Ch. Ibrahim, Shri Jelamuddin, Shri M. Jyyani, Shri E. Iyyunni, Shri C. R. Jain, Shri A. P. Jajware, Shri Jangde, Shri Jayashri, Shrimati Jena, Shri Niranjan Iha, Shri Bhagwat Jogendra Singh, Sarder Joshi, Shri Jethalal Joshi, Shri Krishnacherya Joshi, Shri Liladhar Joshi, Shri M. D. Joshi, Shri N. L. Joshi, Shrimati Subhadra Jwala Prashad, Shri Kajrolkar, Shri Kakkan Shri Kale, Shrimati A. Karmarkar, Shri

Kasliwei, Shri

Katham, Shri Katju, Dr. Keshavaiengar, Shri Khan, Shri Sadath Ali Khedkar, Shri G. B. Khongmen, Shrimati Khauda Baksh, Shri M. Kirolikar, Shri Krishna Chandra, Shri Krishnappa, Shri M. V. Kothikapellil, Shri T. Kureel, Shri B. N. Kureel, Shri P. L. Lakshmayya, Shri Lal, Shri R. S. Lallanji, Shri Laskar, P. Shri Lingam, Shri N. M. Madiah Gowda, Shri Mahodaya, Shri Majhi, Shri R. C. Malvia, Shri B. N. Malviya, Pandit C. N. . Malviya, Shri Motilal Mandal, Dr. P. Masuodi, Maulana Mathew, Shri C. P. Matthen, Shri Mehta, Shri Balwant Sinha Mehta, Shri B. G. Minimata, Shrimati Mishra, Shri S. N. . Mishra, Shri Bibhuti Mishra, Shri L. N. Misra, Shri M. P. Misra, Pandit Lingeraj Misra, Shri R. D. Misra, Shri S. P. Mohd. Akbar, Sofi Mohiuddin, Shri Morarka, Shri More, Shri K. L. Mudaliar, Shri C. R. Muthukrishnan, Shri Nair, Shri C. K. Nanda, Shri Narasimhan, Shri C. R. Naskar, Shri P. S. Nitawadkar, Shri Natesan, Shri Nathwani, Shri N. P. Nehru, Shri Jawaharlal Nehru, Shrimati Uma Neswi, Shri Nevatia, Shri Nijalingappa, Shri Palchoudhuri, Shrimati Ila Pande, Shri C. D. Pannalal, Shri Paragi Lal, Ch. Parikh, Shri S. G. Parmar, Shri R. B. Patel, Shri B. K.

Patel, Shri Rajeshwar Pateria, Shri Pathrikar, Dr. D. N. Patil, Shri Kanavade Patil, Shri Shankargauda Pawar, Shri V. P. Pillai, Shri Thanu Prabhakar, Shri N. Rachiah, Shri N. Radha Raman, Shri Raghunath Singh, Shri Raghuramaiah, Shri Raghubir Sahai, Shri Raghubir Singh, Ch. Ram Dass, Shri Ram Saran, Prof. Ram Subhag Singh, Dr. Ramaswamy, Shri P. Ramaswamy, Shri S. V. Ramehander, Dr. D. Ranbir Singh, Ch. Rane, Shri Rao, Shri Sashagiri Raut, Shri Bhola Reddy, Shri Janardhan Reddy, Shri Viswanatha Rup Narain, Shri Sahu, Shri Bhagabat Sahu, Shri Rameshwar Saigal, Sardar A. S. Saksena, Shri Mohanlat Samanta, Shri S. C. Sanganna, Shri Sankarapandian, Shri Sarmah, Shri Satyawadi, Dr. Sen, Shri P. G. Sen, Shrimati Sushama Sewal, Shri A. R. Shah, Shri C. C. Shah, Shri R. B. Shahnawaz Khan, Shri Sharma, Pandit Balkrishna Sharma, Pandit K. C. Sharma, Shri D. C. Sharma, Shri K. R. Sharma, Shri R. C. Shastri, Shri Algu Rai Shivananjappa, Shri Siddananjappa, Shri Singh, Shri D. N. Singh, Shri Babunath Singh, Shri H. P. Singh, Shri L. J. Singh, Shri M. N. Singh, Shri T. N. Singhal, Shri S. C. Sinha, Dr. S. N. Sinha, Shri A. P. Sinha, Shri Anirudha Sinha, Shri B. P. Sinha, Shri G. P. Sinha, Shri Jhulen

Motion re: Working of the Preventive Detention Act

[Mr. Speaker]

Sinha, Shri N. P.
Sinha, Shri S.
Sinha, Shri Satya Narayan
Sinha, Shri Satyandra Narayan
Sinha, Shri Satyendra Narayan
Sinha. Shrimati Tarkeshwari
Sinhasan Singh, Shri
Siva, Dr. Gangadhara
Snatak, Shri
Sodhia, Shri K. C.

Somane, Shri N. Sundar Lal, Shri Suresh Chandra, Dr. Swaminadhan, Shrimati Ammu Syed Ahmed, Shri

Syed Mahmud, Dr.

Telkikar, hri
Tewari, Sardar R. B. S.
Thimmaiah, Shri
Thirani, Shri
Thomas, Shri A. M.
Tivary, Shri V. N.
Tiwari, Pandit B. L.
Tiwari, Shri R. S.
Tiwary, Pandit D. N.
Tripathi, Shri H. V.
Tripathi, Shri K. P
Tripathi, Shri V. D.

Uikey, Shri

Upadhyay, Pandit Munishwar Datt

The motion was negatived.

Mr. Speaker: Now, I put to the House the other amendment by Mr. Raghubir Sahai.

The question is:

Then in the motion, the following be added at the end:

"and having considered the same, this House is of opinion that there is ample justification for continuing the Act upto the specified period."

The motion was adopted.

Mr. Speaker: Now, I put to the House the amended motion.

The question is:

"That the report on the working of the Preventive Detention Act, 1950, during the period 30th September, 1952 to 30th September, 1953, be taken into consideration, and having considered the same, this House is of opinion that there is ample justification for continuing the Act upto the specified period."

The motion was adopted

Mr. Speaker: The House will now proceed to the next item.

Upadhyay, Shri Shiva Dayal Upadhyay, Shri S. D. Vaishnav, Shri H. G. Vaishya, Shri M. B. Varma, Shri B. B. Varma, Shri B. R. Varma, Shri B. R.

Motion re: Inter-

national Situation

Venkataraman, Shri Vijaya Lakshmi, Shrimati Vishwanath Prasad, Shri Vyas, Shri Radhelal

Wilson, Shri J. N. Wodeyar, Shri

MOTION RE: INTERNATIONAL SITUATION

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): I beg to move:

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration".

It has become almost the convention of this House to have a discussion on foreign affairs during every session. I welcome this because we live in troubled times when difficult problems have to be faced. Hence a consideration of this House on these matters is of the greatest assistance to those who have the responsibility to deal with those problems. Formerly. I had moved some such motion as I have done today, and as it is worn ed, it covers the world-every question that might arise in relation to foreign affairs-and there are a multitude of such questions. But I venture to suggest to this House that we might perhaps concentrate, whenever we have such a discussion, on one or two important matters rather than discuss every subject that afflicts lumanity. That would make our debate and our discussion a little more realistic and bring those particular points before all hon. Members here as well as before others who may listen to us outside. I propose, therefore, to confine my remarks to two. or

^{**}The name of Shri Tulsidas Kilachand has been excluded from the Division Lists under the orders of the Speaker as the member subsequently intimated that he wanted to remain neutral.